

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No.506/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th October 2017, 10.30 A.M

Name of the Company	SREI Infrastructure Finance Limited -Versus- Resurgent Infratel Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

NEHA SOMANI,
Practising Company Secretary

SREI Infrastructure
Finance Ltd./
Financial
Creditor

Somani
9/10/2017
Debtors
09/10/2017

Pranitik Barai
Abhishek Sukdar
ORDER

For
Debtors

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor made a request that he may be given time to file Vakalatnama and reply. Prayer is allowed. Corporate debtor may file Vakalatnama and reply within 7 days from today with a copy in advance to the opposite party.

List on 24/10/2017.

(Jinan K.R.)
Member (J)

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(Vijai Pratap Singh)
Member (J)